

DEEPAK M.GUPTE
ADVOCATE
HIGH COURT,BOMBAY
3, LAXMAN APARTMENT
25/26 OLD TOPHKHANA
S'NAGAR,PUNE 411 005
MOBILE: 9422317884
email.:advgupte@gmail.com

Date: 02/08/2021

BEFORE THE NATIONAL GREEN TRIBUNAL ,WESTERN ZONE,PUNE

ORIGINAL APPLICATION NO.46/2020(wz)

Dr. Sushma Date & others

...Applicants

Versus

Pune Municipal Corporation & others

...Respondents

Note of appearance for Respondent Nos. 3 & 6

To,
The Registrar
National Green Tribunal(WZ),Pune

Sir,

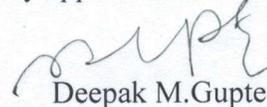
I am instructed to appear on behalf of Respondent No.3 Forest Department,
Maharashtra & Respondent No.6 Union of India.

The copy of appointment letter on behalf of Respondent No.6 is attached.

The copy of Reply affidavit on behalf of Respondent No.3 is filed separately.

Be pleased to direct the office to record my appearance on behalf of

Respondent Nos. 3 & 6


Deepak M.Gupte

Advocate

Email: advgupte@gmail.com
9422317884

Government of India
Ministry of Environment, Forest and Climate Change
Legal Monitoring Cell

Date: 02/09/2020

Subject: Engagement of Panel Counsel

Respected Sir,

Mr. Deepak M. Gupte (9422317884)

You are engaged to appear and conduct the case mentioned below for all purposes on behalf of this Ministry till the disposal of the case or expiry of your term of engagement or until further orders, whichever is earlier.

2. Details of the case are as follows:-

Court: **NGT (WZ), Pune**

Case No.: **OA No. 46/2020**

Title of the Case: **Dr. Sushma Date & Ors. Vs. Pune Municipal Corporation & Ors.**

Concerned Division of the Ministry: **FPD**

Name and contact of the Divisional Head: **IGF (FPD) & 011-24695130**

Email ID: **bharati.92@nic.in**

Name and contact of the dealing Legal Assistant: **Ms. Prity Singh**

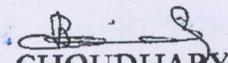
Ph.No. **7903191790**

Email ID: **pritysinghcnlu@gmail.com, pritysinghmoef@gmail.com**

Next Date of hearing: **11/11/2020**

3. **This engagement is subject to the following conditions:-**

- i. The engagement is governed by O.M. No. 17(19)/2013-PL/NGT Dated 01.09.2015, 19.12.2016, 21.12.2016 and O.M. No. 17(21)/2017-PL/NGT on dated 01.12.2017, Policy and Law Division, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, New Delhi read with relevant circulars/instructions issued by this Ministry from time to time.
- ii. In case you are unable to attend the case for some reason, sufficient advance intimation should be given to the concerned Division.
- iii. To return the brief on expiry of your term/disposal of the case to the Ministry of Environment, Forest and Climate Change, or till further orders.
- iv. To intimate the Ministry the progress of the case regularly including obtaining and forwarding certified copy of the Order/Judgement to the concerned Division whenever necessary.
- v. To appear on behalf of this Ministry in person, and **not through a junior counsel** in the matters marked to you.
- vi. The engagement is acknowledged.


(B.L. CHOUDHARY)

Advisor (Legal)

MoEF&CC, New Delhi

बी. एल. चौधरी/B. L. CHOUDHARY

सलाहकार (विधि)

Advisor (Legal)

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Mo Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL WEST ZONE PUNE

ORIGINAL APPLICATION NO.46/2020WZ

In the matter of

Dr.Sushma Date and Ors Applicant

Vs

Pune Muncipal Corporation and Ors Respondents

AFFIDAVIT- IN - REPLY ON BEHALF OF THE RESPONDENT NO.3

I, Mayur Subhash Bothe age 31 years, working as Assistant Conservator of Forest, Pune, do hereby state on solemn affirmation as under:-

1. I say that I have read the O.A along with its exhibits. I have perused the relevant record maintained by my office with reference to the subject matter of the present case , and based on the said record; I am filing this Affidavit-in-Reply to the above Original Appplication. I say that the contentions, those that are not specifically denied by me in this Affidavit-in-reply, should not be construed as an admission on my part. I crave leave of this Hon'ble Court to file additional affidavit, if so required.
2. With reference to contents of para no.I and II . I have no comments to offer.
3. With reference to para no. III , I say that survey nos.49 to 53 are not forest lands in possession of the Forest Department . Survey no.38 and 39 at Panchvati hill Pashan are unclassed forest in possession of the Forest Department. Surey no.262 at Fergusson College hill is a Government land in possession of the Forest Department.That land is not a reserved forest.
4. With reference to the para no.1 and 2 , I have no comments to offer.
5. With reference to the para no.3 , I have no comments to offer.
6. With reference to the contents of para no.4, I say that survey nos.38 and 39 of Pashan which are unclassed forest came in possession of the Forest Department from the Revenue Department in 18/8/1988 and 30/6/1991 . Since then those forest lands have been in possession of the Forest Department. The Respondent no.1 started construction of water tank in that land. As those forest lands were in possession of the Forest Department , the Respondent no.1 was required to approach the Forest

Department in respect of construction of the water tank. However Respondent no.1 started construction of the water tank without the knowledge of the Forest Department and therefore such construction of the water tank is illegal. The Range Forest Officer ,Bhamburda ,Pune Division, Pune came to know about the illegal construction on 12/02/2018 . The RFO, Bhamburda then stopped illegal construction by visiting the site. The copy of said FOR is attached as Exhibit R-1.I say that there was no illegal felling of trees in the above said forest lands.

7. With reference to the contents of para no.5, 6 and 7, I say that survey no.49 to 53 are not identified forests.Hereto annexed as Exhibit R-2 is a copy of list of indentified forests in Pune District. I say that in Green Pune Scheme launched in the year 1998 the Forest Department as well as the Respondent no.1 had planted trees in those lands.
8. With reference to the contents of para no.8 I say that illegal construction of water tank in surevy no.38 and 39 at Pashan has been stopped on 12/02/2018 by the RFO Bhamburda.
9. With reference to the contents of para no.9, I say that survey no.49 to 53 at Law College hill are not identified forest and they are not in possession of the Forest Department.
10. With reference to the contents of para no.10, I say that survey no.38, 39 at Pashan Panchvati hill are unclassified forest in possession of the Forest Department and illegal construction of water tank in those lands has been stopped by the RFO, Bhamburda. Respondent no.1 has submitted a proposal for diversion of the Forest land for construction of a water tank as per the provision of the Forest Conservation Act, 1980. Hereto annexed as Exhibit R-3 is a copy of the proposal.The proposal is under process. The Respondent no.1 will be allowed to construct a water tank in those lands only after acceptance of the proposal by the Central Government.
11. With reference to the contents of para no.11, I say that there was no felling of trees in surevy no.38 and 39.
12. With reference to the contents of para no.12,I say that the illegal work of construction of water tank was noticed and stopped by the RFO on 12/2/2018 .
13. With reference to the contents of para no.13,I say that survey no.262 is a Government land in possession of Forest Department from 1/2/2019.However there was leveling of land and the same stopped by the RFO on 31/1/2019 after noticing the same. The Respondent no.1 has submitted the proposal for water Reservoir in the said gut no.262

vide letter no.A/ desk 4-2/ FCA-87/ 86/ 2019.20 dt.26/8/2019.The copy of said letter is attached as Exhibit R-4.

14. With reference to the contents of para no.14 to 17 , I have no comments to offer.
15. With reference to the contents of para no.18, I say that survey nos.49 to 53 are not identified Forests.
16. With reference to the contents of para no.19 and 20, I have no comments to offer.
17. With reference to the contents of para no.21, I say that illegal construction of water tank in surevy no.38 aand 39 was stopped by the RFO,Bhamburda. I further say that the grounds for this Application are not legal and valid.
18. With reference to prayer clause, I say that survey no.49 to 53 are not identified forests and they are not in possession of the Forest Department. Survey no.38 and 39 at Panchvati hill at Pashan are unclassed forest in possession of the Forest Department. The illegal construction of water tank in those forest lands have been stopped by the RFO.Surevy no.262 is a Government land in possession of the Forest Department and there is no construction of any water tank in that land. Levelling of land in that land was stopped by the RFO.There was no report of felling of any trees in those lands.I further say that the Forest Department Officials did not pass any order thereby directing use of any above lands for non forest purpose and they have not violated any of the provisions of the Forest Conservation Act, 1980. On the other hand they have taken necessary action against illegal construction in the above said lands and the Applicants are not entitled to any of the prayers as against this Respondent and the Application may be dismissed with cost as against this Respondent.

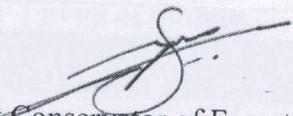
VERIFICATION

I Mayur Subhash Bothe age 31 years, working as Asst Conservator of Forest, Pune hereby solemnly affirms on behalf of the Respondent no.3 that what is stated in paragraphs 1 to 18 is true and correct to my knowledge and I believe the same to be true and correct.

Solemnly declared at Mumbai)

This 22 day of February 2021)

DEPONENT

()
Asst Conservator of Forest, Pune

Identified by me

O/o Government Pleader

NGT, West Zone, Pune

Drafted and settled by:-

Special Government Pleader,

NGT, West Zone, Pune

Exh-R-1

नियतक्षेत्र रक्षक

दफ्तरी नम्बर

ये. का. मु. --५,००० पु. (१०१ पानी)--८-२०१०--पीए५*--(ई) १०९

क्र. E-1
2018

दि. 12/12/2018

(परिमंडल अधिकाचार्यान् भावार्थीचा तपशील)

वन अपराध पहिले प्रतिवृत्त

नियतक्षेत्र- कोडरकड

परिमंडल- वा.वा.वा.वा.वा.

वा.वा.वा.वा.

रावाना दि. 12/12/2018

दाखल दि. 12/12/2018

अपराधाच्या तपशील- आणूत कौशी वनावाडिये परिमंडल अपराध अनुक्रमांक-

आणूत कौशी वनावाडिये वनावाडिये कोडरकड गांवचे

अपराध निमित्त वनावाडिये वनावाडिये वनावाडिये



परिमंडल रक्षक किंवा वनपाल,

वनपरिमंडल अधिकारी,
आरागिरणी, भांगुडा

* आवश्यक ते ठेवावे.

विभागीय वन अधिकारी
भाग

Esh - R.2

80

जिल्हाधिकारी कार्यालय पुणे
 महसुल शाखा,
 क्र.पमफ/वशी/४७६७/०५
 पुणे १ दिनांक १२/०५
 ३१५१२००५

प्रति,

मा.उपवनसंरक्षक,घोड प्रकल्प,
 वन विभाग जुन्नर

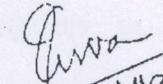
विषय :- जमीन-पुणे

वन जमीनीचे पुनःसर्वेक्षण करणे बाबत.

संदर्भ :- या कार्यालयाचे पत्र क्र.पमफ/वशी/४७६७/९७
 दिनांक ३०/७/९७

२/- पुणे जिल्हयातील वन जमीनी म्हणुन अधिसुचीत न झालेल्या किर्ली शासकीय किंवा खाजगी वन जमीनी किती आहेत.याचे पुनःसर्वेक्षण वन विभागाचे प्रतिनिधी,तसेच तालुका निरीक्षक भुमी अभिलेख यांचे सांगावेत करणेत आले असुन त्या नुसार अधिसुचीत न झालेल्या शासकीय तसेच खाजगी जमीनीचे पुनःसर्वेक्षणचा अहवाल संदर्भिय पत्रान्वयं मा.प्रधान मुख्य वनसंरक्षक,महाराष्ट्र राज्य,नागपुर यांचे कडे सादर करणेत आला आहे.त्यामध्ये खालील प्रमाणे वस्तुस्थिती सादर केली आहे.

पुणे जिल्हयातील हवेली,जुन्नर,आवंगाव,खेड व पुणे शहर या तालुक्यामध्ये पुनःसर्वेक्षणानंतर वन म्हणुन अधिसुचित न झालेल्या शासकीय जमीनीवर वने आढळुन आल्या आहेत त्यांची माहिती गोवत जोडली आहे.


 जिल्हाधिकारी पुणे करिना

प्रत :- मा.उप वनसंरक्षक, पुणे वन विभाग, पुणे ४११,००४ मंजापती बायट मार्ग
 यांगम माहितीमार्टी सादर.

81

पुणे जिल्हयातील हवेली, जुन्नर, आंबेगाव व पुणे शहर वगळता अन्य तहसिलमधील वन जमिन म्हणून अधिसूचित न झालेल्या शासकीय किंवा खाजगी वन जमिनी आढळून आल्या नाहीत. ज्या तहसिलमध्ये शासकीय अगर खाजगी जमिनीवर वने आढळली आहेत त्यांचा तपशिल खालीलप्रमाणे --

अ.क्र.	गावाचे नाव सजाचे नाव	वनीकरण खालील क्षेत्रा		स.न./ गट नं.
		हेक्टर	आर	
१	२	३	४	५
पुणे शहर				
१	लुल्लानगर-	४०	००	नाही
२	डेक्कन कॉलेज- येरवडा	३४	००	२४
३	पर्वती	०२	४९	९५
४	वानवडी	९५	९५	५६ पैकी ४३ अ पैकी ४४ पैकी ४७ पैकी ५० पैकी ५९ पैकी
एकुण		१७	१५	
हवेली				
१	लोहगाव	९६	००	सरकारी खाजगी
२	चिखली	९७	००	---
		९५	००	---
		३५	०८	---
३	लोणीकंद	२५	०७	---
४	भावडी	९७	९५	---
५	पेरणे	९२	८२	---
६	मांगडेवाडी	२५	००	---
एकुण		२४४	६२	
आंबेगाव				
१	शिनोली	०५		१८५६
२	मंघर	९३		३९ व(२)

अ.क्र.	गावाचे नाव रुजाचे नाव	वर्गीकरण हक्टर	खालील क्षेत्र आर	म.न. गट नं.
२९	तरुगण (आश्रमशाळा)	०३	००	---
३०	पुणे नाशिक रोड १० कि.मी	१०	००	---
३१	अवसरी बुद्रुक	०४	००	१२३/अ
३२	वळती	०४	००	---
३३	पारगांव तर्फे अवसरी	०२	१७	---
३४	देवगांव	१०	६६	१५, १७, १९
३५	लाखणगांव	०२	३७	---
३६	पेट	२५	००	५६२
३७	कुरंवडी	०२	००	---
३८	भराडी	०५	००	१
३९	निरगुडसर	०७	००	११०
४०	धोंडमाळ	०४	००	१७६
४१	कोल्हारवाडी	१०	००	२७८
४२	ढाकळे	०६	००	३३१
४३	लांडेवाडी	११	००	६०३/५५
४४	निघोटवाडी	०८	००	४४३
४५	अवसरी खुर्द	१०	००	५५
४६	पेट	११	००	५५३/५५३
	एकूण	३९६	००	
खेड				
१	रेखडी	३३	००	६३८ पै
२	कडूस	१०	००	५९१
३	शिंदे	१०	००	२५०
४	आसखेड बु.	१०	००	१५५
५	पाळु	२५	००	---
६	पाळु	२५	००	६३७
७	वरुडे	०८	००	---
८	खरोशी	१२	००	---

अ.क्र.	गावाचे नाव	वनाफरणा खालाज क्षेत्र	हेक्टर	आर	म.न. मट =
९	म्हाळुंगे (ई)	२०	००		४५८
१०	जिघोजे	१०	००		५४७
११	खाळुंगे	१०	००		१०, ९१
१२	कोरगाव बु.	१०	००		१०२
१३	वाफगाव	०८	००		१७३५
१४	साळु	०९	००		५८५
१५	काळुस	०९	००		२२६९
१६	चांदुस	०७	००		५५१
१७	पिपळगाव तर्फे चाकण	१२	००		१६०
१८	सावरदरी	०५	००		४२
१९	पिपरी खु.	०५	००		२३०
२०	शिरोली	१०	००		१०२७
२१	वाफगाव	११	००		६१४
२२	खरोशी	०६	००		१९०
२३	किवळे	१४	००		५७७
२४	कारकुंडी	०५	००		७२०
२५	प्रांगारी	०६	००		३०
२६	द्विरदवडी	०६	००		२०१
२७	गोनवडी	१०	००		७८
२८	गारगोटवाडी	०६	००		३४०८
२९	पुर	१०	००		२६२
३०	गोसासी	१०	००		१३१
३१	कडूस	१२	००		५९७
३२	कनेरसर	१५	००		५४२
३३	आसखेड खु.	१०	००		१०२
	एकूण	३६९	००		
	जुन्नर				
१	पेसदरा	१२	४५		११४१
२	नलावणे	२३	३२		३९१
३	नलावणे	१६	५४		३९५

Revenue branch,
No-PMF/Wa.Shi./4767/05
Pune-1, Date - 12/05
3/5/2005

To,
Deputy Conservator of Forests,
Ghnd Project,
Forest Division, Junnar.

Sub.: Land - Pune.
Regarding resurvey of forest land.

Ref.: This office letter No.PMF/Va.Shi./4767/97, Dt.- 30/7/97.

2/- Resurvey of Government or Private Forest land in Pune District which are not notified has been done in the presence of representatives of Forest Department and Taluka Inspector of Land Record. Accordingly survey report of Government as well as Private Forest land which is not notified has been submitted to Hon'ble Principal Chief Conservator of Forests, Maharashtra State, Nagpur. In this survey reports following facts are mentioned.

After resurvey in Haweli, Junnar, Ambegaon, Khed, Tahasils in Pune District and Pune City, a 'Forest' which is not notified earlier on Government lands has been observed, of which the information is attached herewith.

महाराष्ट्र राज्य वन विभाग, पुणे
दिनांक
आवक
976
LANO 9969
सहाय्यक वन्य जंगलपालक

-sd-
For Collector, Pune

Copy to : Deputy Conservator of Forests, Pune, 411004,
Senapati Barat Road, Pune, for information.

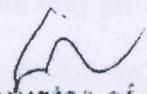
Transalation Copy


Conservator of Forest
Pune Forest Division, Pune.

Transalation Copy


Deputy Conservator of Forest
Pune Forest Division, Pune.

Transalation Copy


Conservator of Forest
Pune Forest Division, Pune.

12-8

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Forest Land are not occurred in Haweli, Junnar, Ambegaon tahasil and Pune city in Pune district. The details of the 'Forest' land occurred in other tahasils are as under :-

Sr.No.	Name of Village Name of Saja	Area under afforestation		S.No./Gut No.
		Ha.	R.	
1	2	3	4	5
Pune City				
1	Lullanagar	40	00	No
2	Deccan College - Yeravda	34	00	24
3	Parvti	02	41	95
4	Vanvadi	15	95	56 P. 43-A P. 44 P. 47 P. 50 P. 51 P.
Total		97	95	
Haweli				
1	Lohgaon	16	00	Govt. Private
2	Chikhali	17	00	---
		15	00	---
		35	08	---
3	Lonikand	25	07	---
4	Bhavdi	17	95	---
5	Perane	92	82	---
6	Mangdewadi	25	00	---
Total		244	62	---
Ambegaon				
1	Shinoli	05		
2	Muchar	13		1856
3	Kalamb	27		31 B (2)
4	Dibhe Road Side	09	00	289, 9
5	Avsari Budruk	10	00	---
6	Chandoli Khurd	06	00	251
7	Thorandale	12	00	223
8	Kolharwadi	12	00	578
9	Bhavdi	06	00	68
10	Pargaon	08	00	304
11	Peth	06	00	955
12	Dhamani	07	00	1678
13	Vangaonpir	06	00	190
14	Loni	04	00	470
15	Valti	11	00	1818
16	Devgaon	15	00	45, 46
17	Nagapun	10	00	15, 17, 19
18	Mahalunge Padwal	10	00	11
19	Sultanpur	10	00	3960
			00	50

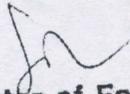
Sr.No.	Name of Village Name of Saja	Area under afforestation		S.No./Gut No.
		Ha.	R.	
1	2	3	R.	
20	Pimpalgaon Mahalunge	10	00	5 138
21	Yugaon	15	00	
22	Sultanpur	05	00	368, 369
23	Loni	15	00	51
24	Kolharwadi	10	00	446
25	Pimpalgaon Mahalunge	10	00	68 1308
26	Kolharwadi	04	00	
27	Peth	21	00	506
28	Gohe Budruk (Ashram School)	03	--	655, 16 --
29	Terangan (Ashram School)	23	10	---
30	Pune-Nashik Road 10 K.M.	10	20	---
31	Avsari Budruk	04	00	
32	Valti	04	00	124/A
33	Pargaon Tarfe Avsari	02	97	---
34	Devgaon	10	66	---
35	Lakhangaon	02	37	15, 17, 19
36	Peth	25	00	---
37	Kuranvadi	02	00	562
38	Bharadi	05	00	---
39	Nirgudsar	07	00	1
40	Dhondmal	04	00	110
41	Kolharwadi	10	00	176
42	Dhikle	06	00	278
43	Landewadi	11	00	331
44	Nighatwadi	08	00	603/55
45	Avsari Khurd	10	00	443
46	Peth	11	00	55
Total		396	00	553/553
Khed				
1	Rekhadi	33	00	638 P.
2	Kadus	10	00	591
3	Shinde	10	00	250
4	Askhed Budruk	10	00	115
5	Palu	25	00	112
6	Palu	25	00	631
7	Varude	08	00	--
8	Kharoshi	12	00	--
9	Mhalunge (I.)	20	00	458
10	Nighoje	10	00	540
11	Khalumbre	10	00	90, 91
12	Koregaon Budruk	10	00	102
13	Vafgaon	08	00	1735
14	Solu	09	00	585

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Sr.No.	Name of Village Name of Saja	Area under afforestation		S.No./Gut No.
		Ha.	R.	
1	2	3	4	5
15	Kalus	09	00	2269
16	Chandus	07	00	551
17	Pimpalgaon Tarfe Chakan	12	00	162
18	Savardari	05	00	42
19	Pimpari Khurd	05	00	230
20	Shiroli	10	00	1027
21	Vafgaon	11	00	614
22	Kharoshi	06	00	190
23	Kivle	14	00	577
24	Karkundi	05	00	720
25	Panagari	06	00	30
26	Biradwadi	06	00	201
27	Gonvadi	10	00	78
28	Gargotwadi	06	00	3408
29	Pur	10	00	262
30	Gosasi	10	00	131
31	Kadus	12	00	597
32	Kanersar	15	00	542
33	Askhed Khurd	10	00	102
Total		369	00	
Junnar				
1	Pemdara	12	45	1141
2	Nalavne	23	32	391
3	Nalavne	16	54	395
4	Ale	5	40	3108
		2	44	50 A
		5	40	3108
5	Ucchil	0	12	263
6	Sultanpur	3	57	286/1
Total		69	24	

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For Collector, Pune

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Conservator of Forest
Pune Forest Divlision, Pune.

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Deputy Conservator of Forest
Pune Forest Divlision, Pune.

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Office of the Deputy Conservator of Forests, Pune Forest Division, Pune

Senapati Bapat Road, in front of Symbiosis College, Pune- 411 004

Phone No 020/25660593

Email- dycfpune@mahaforest.gov.in

Letter.

Sub :- Diversion of 0.571 ha. Identified Forest Land in Pune Municipal corporation for construction of Ground water Reservoir of capacity 2ML (with approach road, pipeline and electric supply) in Identified forest Sy. no 38 at Village- Pashan Tal- Haveli Dist- Pune (FP/MH/WATER/34105/2018)
No.A/Desk-4-2/Land/FCA-86/ 94 /2019-20.
Pune 411 004 Date : 09/09/2019.

To.

The Chief Conservator of Forests (Territorial),
Pune.

Ref:- Chief Engineer, Water Supply, Pune Municipal Corporation, Pune letter no 3887, dt. 20/07/2018, 590, dt. 26/04/2019, 3057, dt. 08/07/2019.

Location	Taluka	District	Forest S.No/ G.No	Satus of the Forest Land	Area in Ha.
Pashan	Haveli	Pune	38	Identified Forest	0.571 Ha

2.00. The following documents submitted herewith in 5 (Five) copies

1. Prescribed information in part-I and part-II.
2. Village map in suitable scale.
3. Location Map.
4. Index map in suitable scale.
5. Violation Report.
6. Site Inspection report by the Dy.Conservator of Forests,Pune Forest Division,Pune.
7. Necessary Certificates and documents.
8. Brief note on the proposal for diversion of Identified Forest land.
9. 7/12 extracts.
10. Area Statement.

The recommended area for diversion is 0.571 ha. of Identified Forest Land under Forest (Conservation) Act-1980, for construction of Ground water Reservoir of capacity 2ML (with approach road, pipeline and electric supply) in Identified forest Sy. no 38 at Village- Pashan Tal- Haveli Dist- Pune
Encl : As above (Five Copies).

(Sreelakshmi A.)

Deputy Conservator of Forest
Pune Forest Division,Pune

Copy forwarded to Assistant Conservator of Forest (ACE) for information and necessary action.
Copy forwarded to Range Forest Officer, Bhamburda for information and necessary action.
Copy to Chief Engineer, Water Supply, Pune Municipal Corporation, Pune for information and necessary action.

Office of the Deputy Conservator of Forests, Pune Forest Division, Pune
 Senapati Bapat Road, in front of Symbiosis College, Pune- 411 004
 Phone No 020/25660593 Email- dycfpune@mahaforest.gov.in

Letter.

Sub :- Diversion of 0.7031 ha. Forest Land in Pune Municipal corporation for construction expansion of existing Ground water Reservoir of capacity 13ML GSR, 2ML and 3.5ML ESR in forest Sy. no 262 at Village- Bhamburda Tal- Hav Dist- Pune (FP/MH/WATER/34104/2018)
 No.A/Desk-4-2/Land/FCA-87/ 86 /2019-20.
 Pune 411 004 Date : 26/08/2019.

To,
 The Chief Conservator of Forests (Territorial),
 Pune.

Ref:- Chief Engineer, Water Supply, Pune Municipal Corporation, Pune letter no 3889, 20/07/2018, 607, dt. 26/04/2019, 2278, dt. 19/06/2019, 3055, dt. 08/07/2019.

Location	Taluka	District	Forest S.No/ G.No	Satus of the Forest Land	Area in Ha.
Bhamburda	Haveli	Pune	262	Reserved Forest	0.7031 Ha

2.00. The following documents submitted herewith in 5 (Five) copies

1. Prescribed information in part-I and part-II.
2. Village map in suitable scale.
3. Location Map.
4. Index map in suitable scale.
5. Violation Report.
6. Site Inspection report by the Dy.Conservator of Forests,Pune Forest Division,Pune.
7. Necessary Certificates and documents.
8. Brief note on the proposal for diversion of Reserved Forest land.
9. 7/12 extracts.
10. Area Statement.

The recommended area for diversion is 0.7031 ha. of Reserved Forest Land under For (Conservation) Act-1980, for construction expansion of existing Ground water Reservoir of capac 13ML GSR, 2ML and 3.5ML ESR in forest Sy. no 262 at Village- Bhamburda Tal- Haveli Dist- Pune.
 Encl : As above (Five Copies)


 (Sreelakshmi A.)
 Deputy Conservator of Forest
 Pune Forest Division,Pune

Copy forwarded to Range Forest Officer, Bhamburda for information and necessary action.
 Copy to Chief Engineer, Water Supply, Pune Municipal Corporation, Pune for information and necessa action.